## Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

## Minutes of NC-V meeting held on 13.09.2012

The meeting No.23/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 13.09.2012 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand Lal, Sr. Development Officer	DIPP
2.	Shri K.C. Meena, Dy. DGFT	DGFT
3.	Shri Kuldeep Singh, Assistant Director	DC (MSME)
4.	Shri J.D. Giri, Vice- Chairman	AEPC
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.23/AM-13 dated 13.09.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 23/84-ALC3/2012 MEETING DATE : 13.09.2012

Case No.:2/19/84	-ALC3/2012	Party Name: MILTHA ENTERPRISES	Meet No/Date:23/84-ALC3/2012	Status:
		PVT.LTD,	13.09.2012	Approved

HQ File :01/84/050/00134/AM13/	RLA File :07/24/040/00030/AM13/	Lic.No/Date:0710088184	
		14.05.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Polyethylene Insects Nets/ Bed	70,470	HDPE HD T9/HDPE HD	29,309.39
	Nets long lasting Insecticide	Kgs.	T10 High Density	Kgs.
	Incorporated Polyethylene Nets/		Polyethylene	
	Polyethylene Insects nets.		HDPE 55EF010 High Density	29,309.39
			Polyethylene	Kgs.
				_

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

II .	Party Name: MILTHA ENTERPRISES PVT.LTD,	12 00 2012	Status: Approved
HQ File :01/84/050/00133/AM13/		Lic.No/Date:0710088225 16.05.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Polyethylene Insects Nets/ Bed Nets	17,646	HDPE HD T9/HDPE HD	16,000 Kgs.
	long lasting Insecticide Incorporated	Kgs.	T10 High Density	
	Polyethylene Nets/ Polyethylene		Polyethylene	

		Insects HDPE=1	nets. 4560 Kg	(Net gs.)	content-				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.									

II I	Party Name: MAHESH WEAVING FACTORY	12.00.2012	Status: Approved
HQ File :01/84/050/00221/AM13/		Lic.No/Date:0710088285 18.05.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that in the application, there is no evidence that the import product is gummed or de-gummed. Accordingly, the Committee considered assuming import product is de-gummed, 5% wastage has been allowed and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	100% Natural Silk (Chiffon/	2589.920	Mulberry Raw silk of	2719.416
	Chinnon/Crepe/Georgettee/	Kgs.	any grade (Other than	Kgs.(including
	Taffeta/Satin fabrics) made-		Dupion yarn)	5% wastage)
	ups/Sarees having the net content of			
	MRS-2589.928 Kgs.			

The applicant firm should specify that the same grade of silk has been used in the export product.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

HQ File :01/84/050/00139/AM13/   RLA File :05/23/040/00060/AM13/   Lic.No/Date:0510326104	Case No.:7/19/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Approved
28.05.2012	HQ File :01/84/050/00139/AM13/			

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of CAD/CAM and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Top made of 100% Polyester dyed woven fabric, GSM-99+/-10%, Style No.291034	1350 Nos.	100% Polyester dyed woven fabric, GSM-99+/-10%	1

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:3/19/84-ALC3/2012	Party Name: FLOOR DECOR	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Deferred
5	HQ File :01/84/050/00135/AM13/		Lic.No/Date:1010049775 01.06.2012	Defer Date: 27.09.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the information/details for consideration of the proposal are still awaited from the applicant firm. Accordingly, Committee after deliberations decided to await the same and deferred the case for re-listing on 27.09.2012.

	Case No.:4/19/84-ALC3/2012	'	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Deferred
--	----------------------------	---	--	---------------------

HQ File :01/84/050/00136/AM13/	RLA File :35/24/040/00003/AM13/	Lic.No/Date:3510038573	Defer Date:
		15.06.2012	27.09.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the information/details for consideration of the proposal are still awaited from the applicant firm. Accordingly, Committee after deliberations decided to await the same and deferred the case for re-listing on 27.09.2012.

	Case No.:16	/19/84-ALC3/2012	Party Name:	LAXMI FABRIC	S	Meet No/I 13.09.2012		4-ALC3/2012	Status: Approved
	HQ File :01/84/050/00148/AM13/ RLA File :07/2			/24/040/00051/AN		Lic.No/Da 20.06.2012		9151	
	<b>Decision:</b>	The Committee considered	the case a	s per agenda a	alongwith oth	ner releva	nt paper	s and went thr	ough the details
	submitted	in this case. Accordingly, C	Committee a	fter deliberation	ns decided to	ratify th	e Advai	nce Authorizati	on issued in this
$\parallel_7$	case, takin	g cue from SION J-124, as	detailed bel	ow:-					.
	S.No.	Export Product		Export	Import iten	1		Quantity	
				Quantity				allowed	
	1.	Handloom Silk Rugs ma	de out of	2158.270	Thrown	Silk	Yarn	3000 Kgs.	
		Thrown Silk Yarn (2A	grade and	Kgs.	(gummed a	and twiste	d), 2A		
		above)			grade and	above.			
	The R.A. s	hall be advised to take nece	ssary action	subject to com	pliance of ot	her usual	conditio	ns.	

Case No.:24/19/84-ALC3/2012 Party Name: GENUS APPARELS Meet No/Date:23/84-ALC3/2012 Status:

		13.09.2012	Approved
HQ File :01/84/050/00156/AM13/	RLA File :05/23/040/00101/AM13/	Lic.No/Date:0510328204 25.06.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Knitted Ladies Tunic made of 77%	4300 Nos.	Knitted fabric 77	% 9985 Sq.
	Polyester 23% Rayon fabric, GSM-		Polyester 23% Rayo	on, meter
	85+/-10% (weight-771.56 Kgs.)		GSM-85+/-10% (weight	nt-
			848.72 Kgs.)	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:19/19/84-ALC3/2012	1 7	12 00 2012	Status: Approved
HQ File :01/84/050/00151/AM13/		Lic.No/Date:0710089251 26.06.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that in the application, there is no evidence that the import product is gummed or de-gummed. Accordingly, the Committee considered assuming import product is de-gummed, 5% wastage has been allowed and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	100% Natural Silk made-ups and	2784.110	Thrown Silk yarn	2923.315
	fabric	Kgs.		Kgs.(including
				5% wastage)

The applicant firm should specify that the same grade of silk has been used in the export product.

	Case No.:28/19/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Deferred
10	HQ File :01/84/050/00160/AM13/		Lic.No/Date:0510328494 27.06.2012	Defer Date: 27.09.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.09.2012.

Case No.:13/19/84-ALC3/2012	 12 00 2012	Status: Approved
HQ File :01/84/050/00145/AM13/	Lic.No/Date:0710089363 29.06.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, taking cue from SION J-124, as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Handloom Silk Rugs made out of	2158.270	Thrown Silk Yarn	3000 Kgs.
	Thrown Silk Yarn (2A grade and	Kgs.	(gummed and twisted), 2A	
	above) having the net content of		grade and above.	
	thrown silk-2158.270 Kgs.			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:6/20/84-ALC3/2012	Party Name: VEEKAY POLYCOATS LTD.	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Deferred
12	HQ File :01/84/050/00183/AM13/			Defer Date: 27.09.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the information/details for consideration of the proposal are still awaited from the applicant firm. Accordingly, Committee after deliberations decided to await the same and deferred the case for re-listing on 27.09.2012.

	Case No.:7/20/84-ALC3/2012	Party Name: VEEKAY POLYCOATS LTD.	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Deferred
13	HQ File :01/84/050/00184/AM13/		Lic.No/Date:0510328805 03.07.2012	Defer Date: 27.09.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the information/details for consideration of the proposal are still awaited from the applicant firm. Accordingly, Committee after deliberations decided to await the same and deferred the case for re-listing on 27.09.2012.

	Case No.:11/19/84-ALC3/2012	1 3	Status: Deferred
14	HQ File :01/84/050/00143/AM13/		Defer Date: 27.09.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the information/details for consideration of the proposal are still awaited from the applicant firm. Accordingly, Committee after deliberations decided to await the same and deferred the case for re-listing on 27.09.2012.

	Case No.:25/19/84-ALC3/2012	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Deferred
15	HQ File :01/84/050/00157/AM13/	Lic.No/Date:0510329217 10.07.2012	Defer Date: 27.09.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.09.2012.

Case No.:23/19/84-ALC3/2012	Party Name: ANISH (INDIA) EXPORTS	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Approved
HQ File :01/84/050/00155/AM13/		Lic.No/Date:0510329689 13.07.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, taking cue from SION J-196, as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies jackets without lining made out of 100% Cotton woven velveteen fabric, GSM-250+/-10%.	2300 Nos.	100% Cotton woven velveteen fabric, GSM-250+/-10%, width-52"	5060 Sq. meter (@ 2.20 Sq. meter per
				piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:8/20/84-ALC3/2012	9		Status: Deferred
17	HQ File :01/84/050/00185/AM13/		I	Defer Date: 27.09.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the information/details for consideration of the proposal are still awaited from the applicant firm. Accordingly, Committee after deliberations decided to await the same and deferred the case for re-listing on 27.09.2012.

116

	1 3		Status: Deferred
HQ File :01/84/050/00164/AM13/			Defer Date: 04.10.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the information/details called for vide DIPP's letter dated 21.8.2012 for consideration of the proposal are still awaited from the applicant firm. Accordingly, Committee after deliberations decided to await the same and deferred the case for re-listing on 04.10.2012.

Case No.:31/19/84-ALC3/2012	12 00 2012	Status: Approved
HQ File :01/84/050/00163/AM13/	Lic.No/Date:0510331657 08.08.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of CAD/CAM and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Tunic made of 100%	4170 Nos.	100% Polyester Printed	8965.50
	Polyester Printed woven fabric,		woven fabric, GSM-97+/-	Sq. meter
	GSM-97+/-10%, Style No.		10%	
	4016708/4016708P			
2.	Ladies Tunic made of 100%	2700 Nos.	100% Polyester Printed	7020 Sq.
	Polyester Printed woven fabric,		woven fabric, GSM-97+/-	meter
	GSM-97+/-10%, Style No.		10%	
	4016708L			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

|19

Case No.:33/19/84-ALC3/2012	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Approved
HQ File :01/84/050/00165/AM13/	RLA File :05/24/040/00175/AM13/	Lic.No/Date:0510331728 09.08.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of CAD/CAM and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

ш					
	S.No.	Export Product	Export	Import item	Quantity
			Quantity		allowed
	1.	Ladies Top in 100% Rayon printed	9100 Nos.	100% Rayon printed	15,501 Sq.
		woven fabric, GSM-78+/-10%,		woven fabric, GSM-78+/-	meter
		Style No.309126		10%	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		12 00 2012	Status: Approved
HQ File :01/84/050/00166/AM13/		Lic.No/Date:0510331730 09.08.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of CAD/CAM and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Gown in 100% Polyester	1827 Nos.	100% Polyester solid dyed	6828 Sq.
	solid dyed woven fabric, GSM-		woven fabric, GSM-78+/-	meter

78+/-10%, Style No.302646		10%		
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

	Case No.:35/19/84-ALC3/2012	Party Name: RADNIK EXPORTS	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Deferred
22	HQ File :01/84/050/00167/AM13/		Lic.No/Date:0510331737 09.08.2012	Defer Date: 11.10.2012
11	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 11.10.2012.			

	Case No.:36/19/84-ALC3/2012	3	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Deferred
$\begin{vmatrix} 23 \end{vmatrix}$	HQ File :01/84/050/00168/AM13/		Lic.No/Date:0510331739 09.08.2012	Defer Date: 11.10.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 11.10.2012.

Case No.:37/19/84-ALC3/2012	Party Name: SHAHI EXPORTS PVT. LTD.	12 00 2012	Status: Approved
HQ File :01/84/050/00169/AM13/		Lic.No/Date:0510331741 09.08.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Dress made of 100% Cotton yarn dyed fabric, GSM- 119(Tolerance + or -10%), Style No.CX8 7111093	3860 Nos.	100% Cotton yarn dyed fabric, GSM-119(Tolerance + or -10%)	6407.60 Sq. meter
2.	Girls Dress made of 67% Polyester 31% Viscose 2% Spandex yarn dyed fabric, GSM-230(Tolerance + or -10%), Style No.63031-2	46,150 Nos.	67% Polyester 31% Viscose 2% Spandex yarn dyed fabric, GSM-230(Tolerance + or -10%)	54,918.50 Sq. meter
3.	Men's Shirt (Half Sleeve) made of 85% Cotton 15% Polyester yarn dyed fabric, GSM-115(Tolerance + or -10%), Style No.100392	17,600 Nos.	85% Cotton 15% Polyester yarn dyed fabric, GSM-115(Tolerance + or -10%)	49,456 Sq. meter
4.	Men's Shirt (Half Sleeve) made of 85% Cotton 15% Polyester yarn dyed fabric, GSM-115(Tolerance + or -10%), Style No.100428	30,800 Nos.	85% Cotton 15% Polyester yarn dyed fabric, GSM-115(Tolerance + or -10%)	88,396 Sq. meter
5.	Men's Shirt (Full Sleeve) made of 85% Cotton 15% Polyester yarn dyed fabric, GSM-115(Tolerance + or -10%), Style No.100427	3300 Nos.	85% Cotton 15% Polyester yarn dyed fabric, GSM-115(Tolerance + or -10%)	10,890 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/20/84-ALC3/2012	Party Name: WELSPUN INDIA LIMITED	12 00 2012	Status: Approved
HQ File :01/84/050/00178/AM13/	RLA File :03/95/040/00317/AM13/	Lic.No/Date:0310705094	

		13.08.2012	
Decision: The Committee considered	the case as ner agenda alongwith oth	her relevant naners and went th	rane

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/66/2012-13/Hosy., dated 12.09.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Spunlace non-woven tape rolls made from 100% Polyester Staple Fibre	' '	Polyester Staple Fibre	6,00,000 Kgs. (inclusive of 20% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:9/20/84-ALC3/2012	Party Name: MANGLAM ARTS	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Deferred
26	HQ File :01/84/050/00186/AM13/	RLA File :05/24/040/00160/AM13/		Defer Date: 27.09.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the information/details for consideration of the proposal are still awaited from the applicant firm. Accordingly, Committee after deliberations decided to await the same and deferred the case for re-listing on 27.09.2012.

	II I	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Deferred
27	HQ File :01/84/050/00217/AM13/	Lic.No/Date:0510333342 31.08.2012	Defer Date: 11.10.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm/R.A. Therefore, the Committee has decided to await the same and defer the case for re-listing on 11.10.2012.

		1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Deferred
$\begin{vmatrix} 1 \\ 28 \end{vmatrix}$	HQ File :01/84/050/00218/AM13/		Lic.No/Date:0510333349 31.08.2012	Defer Date: 11.10.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm/R.A. Therefore, the Committee has decided to await the same and defer the case for re-listing on 11.10.2012.

	Case No.:3/23/84-ALC3/2012	- 11-15 - 11-11-11-11-11-11-11-11-11-11-11-11-1		Status: Deferred
29	HQ File :01/84/050/00219/AM13/		Lic.No/Date:0510333355 31.08.2012	Defer Date: 11.10.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm/R.A. Therefore, the Committee has decided to await the same and defer the case for re-listing on 11.10.2012.

	Case No.:4/23/84-ALC3/2012		Meet No/Date:23/84-ALC3/2012 13.09.2012	Status: Deferred
30	HQ File :01/84/050/00220/AM13/			Defer Date: 11.10.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm/R.A. Therefore, the Committee has decided to await the same and defer the case for re-listing on 11.10.2012.

Case No.:6/23/84-ALC3/2012	T TA ATTEND		Status: Deferred
	LIMITED	13.09.2012	Deferred

31	HQ File :01/84/050/00222/AM13/		Lic.No/Date:0310707645 05.09.2012	Defer Date: 11.10.2012
	<b>Decision:</b> The Committee considere	d the case as per agenda alongwith	other relevant papers and	observed that the

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm/R.A. Therefore, the Committee has decided to await the same and defer the case for re-listing on 11.10.2012.

Case No.:7/23/84-ALC3/2012 Party Nam LIMITED		-		Status: Deferred
32	HQ File :01/84/050/00223/AM13/		Lic.No/Date:0310707646 05.09.2012	Defer Date: 11.10.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm/R.A. Therefore, the Committee has decided to await the same and defer the case for re-listing on 11.10.2012.

## **MANUAL AGENDA CASES**

(33)

- /		
Case No.456	M/s India Fashions Ltd., Mumbai	
NC 23/AM-13, dt. 13.09.2012	File No.01/84/162/131/AM-11/DES-V	
Ratification of Input Output Norms in respect of Advance Authorization No.0310632105 dated		
20.05.2011.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and this case was discussed in the Norms Committee meeting. Since the export document and laboratory reports are available, NC has no role to play in terms of

fixing/revising the norms. In view of this, the Committee has decided to write to R.A. to take appropriate view in the matter while redeeming the case.

(34)

Case No.457	M/s Saivana Exports Pvt. Ltd., New Delhi	
NC 23/AM-13, dt.13.09.2012	File No.01/84/162/025/AM-13/DES-V	
Fixation of input output norms against Annual Advance Authorisation No.0510249783 dated		
23.09.2009.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 04.10.2012.

(35)

Case No.458	M/s Modern Apparels, Mumbai	
NC 23/AM-13, dt. 13.09.2012	File No.01/84/50/238/AM-12/DES-V	
Ratification of input output norms in respect of Advance Authorisation No.0310657811 dated		
04.10.2011		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and gone through the letter dated 12.6.2012 received from the applicant firm and observed that the firm has given the details as asked vide DGFT letter dated 12.1.2012. The Committee noted and decide that subject export item should have the details of measurement, CAD/CAM, drawing/design in order to arrive at the appropriate norms. The Committee did not agree for fixing the norms on weight basis. Accordingly, the Committee after deliberations decided to ask the applicant firm to submit the above information for consideration of the proposal. The case stands for re-listing on 11.10.2012.

(36)

Case No.459	M/s Modern Apparels, Mumbai
NC 23/AM-13, dt. 13.09.2012	File No.01/84/50/318/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0310672356 dated	
22.12.2011	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that no representative(s) from the applicant firm presented before the NC for personal hearing. The Committee gone through the letter dated 12.6.2012

received from the applicant firm and observed that the firm has given the details as asked vide DGFT letter dated 15.3.2012. The Committee noted and decide that subject export item should have the details of measurement, CAD/CAM, drawing/design in order to arrive at the appropriate norms. The Committee did not agree for fixing the norms on weight basis. Accordingly, the Committee after deliberations decided to ask the applicant firm to submit the above information for consideration of the proposal. The case stands for re-listing on 11.10.2012.

(37)

Case No.460	M/s Modern Apparels, Mumbai	
NC 23/AM-13, dt. 13.09.2012	File No.01/84/50/130/AM-12/DES-V	
Ratification of Input Output Norms in respect of Advance Authorization No.0310634031 dated		
01.06.2011.		

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that no representative(s) from the applicant firm presented before the NC for personal hearing. The Committee gone through the letter dated 12.6.2012 received from the applicant firm and observed that the firm has given the details as asked vide DGFT letter dated 19.8.2011. However, applicant firm has not replied the DGFT letter dated 14.6.2012. The Committee noted and decide that subject export item should have the details of measurement, CAD/CAM, drawing/design in order to arrive at the appropriate norms. The Committee did not agree for fixing the norms on weight basis. Accordingly, the Committee after deliberations decided to ask the applicant firm to submit the above information for consideration of the proposal. The case stands for re-listing on 11.10.2012.

(38)

Case No.461	M/s Magsons Exports, New Delhi
NC 23/AM-13, dt. 13.09.2012	File No.01/84/50/033/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510322535 dated 19.04.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/29/2012-13/Hosy., dated 29.08.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Men's gown (Gents long coat)	500 Nos.	100% Polyester dyed	7.62 Sq. meter

	made of 100% Polyester dyed	white minimatt fabric, per piece
	white minimatt fabric, GSM-	GSM-156+/-10%, width-
	156+/-10%, Style No. GC872	57/58"
2.	Men's gown (Gents long coat) 300 Nos.	100% Polyester dyed off 7.47 Sq. meter
	made of 100% Polyester dyed off	white minimatt fabric, per piece
	white minimatt fabric, GSM-	GSM-156+/-10%, width-
	156+/-10%, Style No. MS549	57/58"

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(39)

Case No.462 M/s Rampage Knitwear, Mumbai			
NC 23/AM-13, dt.13.09.2012	File No.01/84/50/081/AM-07/DES-V		
Ratification of input output norms against Advance Authorisation No.0310381208 dated 22.05.2006.			

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Knitted sweater made of 60%	317 Kgs.	60% Cotton, 20% Nylon,	317 Kgs.
	Cotton, 20% Nylon, 20% wool		20% wool 1/15s color	
	1/15s color knits yarn, Style: Doty		knits yarn	
2.	Knitted sweater made of 60%	408 Kgs.	60% Cotton, 20% Nylon,	408 Kgs.
	Cotton, 20% Nylon, 20% wool		20% wool 1/15s color	
	1/15s color knits yarn, Style:		knits yarn	
	Gwendolen			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(40)

Case No.463	M/s Shankar Packagings Ltd., Mumbai		
NC 23/AM-13, dt. 13.09.2012	File No.01/84/50/411/AM-12/DES-V		
Re-fixation of Input Output Norms against Advance Authorization No.0310671648 dated 19.12.2011.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case, taking cue from amended SION H-97, as detailed below:-

S.No.	Export Product	Export Quantity	Import item		Quantity allowed
1.	Flexible intermediate bulk containers net contents of	951 MT	Relevant Granules	Polypropylene	1.10 Kg/Kg content in the export product
	exports: Masterbatch Colour:3.68 MT,		Relevant HDF	PE Granules	1.10 Kg/Kg content in the export product
	Conductive Black: 6.55 MT, Polypropylene		Relevant Antifibrillant	Masterbatch	1.10 Kg/Kg content in the export product
	Granules: 818.18 MT., HDPE Granules:4.25 MT,		Relevant Mas	terbatch White	1.10 Kg/Kg content in the export product
	LLDPE:40.95 MT, LDPE:40.95 MT, UV		Relevant Colour	Masterbatch	1.10 Kg/Kg content in the export product
	Stabiliser Masterbatch: 18 MT, Masterbatch White:		Relevant Con	ductive Black	1.10 Kg/Kg content in the export product
	6.14 MT, Masterbatch Antifibrillant:12.27 MT		LLDPE		1.05 Kg/Kg content in the export product
			LDPE		1.05 Kg/Kg content in the export product
				er Masterbatch not more than	2% of the Resin content in Export product.
			l `	tabilizer) where	iii izaport product.
			U.V. Stabilize	er	

(41)

Case No.464	M/s Shankar Packagings Ltd., Mumbai		
NC 23/AM-13, dt. 13.09.2012	File No.01/84/50/387/AM-12/DES-V		
Re-fixation of Input Output Norms against Advance Authorization No.0310685760 dated 12.03.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case, taking cue from amended SION H-97, as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Flexible intermediate bulk containers: Net contents of exports: Relevant Polypropylene Granules: 818.18 MT., HDPE Granules:4.25 MT, Master batch Antifibrillant:12.27 MT, Master batch White: 6.14 MT, Master batch Colour:3.68 MT, Conductive Black:6.55 MT, LLDPE:80 MT, UV Stabiliser Master batch (containing not more than 20% U.V. Stabiliser): 18 MT	949.070	Relevant Polypropylene Granules HDPE Granules  Master batch Antifibrillant Relevant Master batch White Relevant Master batch Colour Conductive Black  LLDPE	899.998 MT (1.10 Kg/Kg content in the export product  4.675 MT (1.10 Kg/Kg content in the export product  13.50 MT (1.10 Kg/Kg content in the export product  6.754 MT (1.10 Kg/Kg content in the export product  4.048 MT (1.10 Kg/Kg content in the export product  7.205 MT (1.10 Kg/Kg content in the export product  84 MT (1.05 Kg/Kg content in the export product
			U.V. Stabilizer Master	18.36 MT (2% of the Resin content in Export product.

	more than 20% U.V.	
	Stabilizer) where	
	Export product	
	contains U.V.	
	Stabilizer	

(42)

Case No.465 M/s Shankar Packagings Ltd., Mumbai			
NC 23/AM-13, dt. 13.09.2012	File No.01/84/50/375/AM-12/DES-V		
Re-fixation of Input Output Norms against Advance Authorization No.0310671642 dated 19.12.2011.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case, taking cue from amended SION H-97, as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Flexible intermediate bulk	951 MT	Polypropylene	899.998 MT (1.10 Kg/Kg
	containers net contents of		Granules	content in the export product
	exports: Polypropylene		HDPE Granules	4.675 MT (1.10 Kg/Kg content
	Granules: 818.18 MT.,			in the export product
	HDPE Granules:4.25		Masterbatch	13.50 MT (1.10 Kg/Kg content
	MT, Masterbatch		Antifibrillant	in the export product
	Antifibrillant:12.27 MT,		Masterbatch White	6.75 MT (1.10 Kg/Kg content
	Masterbatch White: 6.14			in the export product
	MT, Masterbatch		Relevant Masterbatch	4.048 MT (1.10 Kg/Kg content
	Colour:3.68 MT,		Colour	in the export product
	Conductive Black:6.55		Relevant Conductive	7.205 MT (1.10 Kg/Kg content

	LLDPE:40.95,	Black	in the export product
LDPE:		LLDPE	43 MT (1.05 Kg/Kg content in
	er Masterbatch:		the export product
18 MT		LDPE	43 MT (1.05 Kg/Kg content in
			the export product
		U.V. Stabilizer	18.36 MT (2% of the Resin
		Masterbatch	content in Export product.
		(containing not more	
		than 20% U.V.	
		Stabilizer) where	
		Export product	:
		contains U.V.	
		Stabilizer	

(43)

Case No.466	M/s Shankar Packagings Ltd., Mumbai		
NC 23/AM-13, dt. 13.09.2012	File No.01/84/50/022/AM-13/DES-V		
Re-fixation of Input Output Norms against Advance Authorization No.0310692365 dated 26.04.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case, taking cue from amended SION H-97, as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Flexible intermediate bulk	973.830	Relevant	899.998 MT (1.10 Kg/Kg
	containers net contents of	MT	Polypropylene	content in the export product
	exports: Polypropylene		Granules	
	Granules: 818.18 MT.,		HDPE Granules	4.675 MT (1.05 Kg/Kg content
	HDPE Granules:4.25 MT,			in the export product

Masterbatch	Magtarhatah	12.50 MT (1.10 V a/V a content
	Masterbatch	13.50 MT (1.10 Kg/Kg content
Antifibrillant:12.27 MT, Masterbatch White: 6.14 MT, Masterbatch Colour:3.68 MT, Conductive Black:6.55 MT, LLDPE:104.76 MT, U.V. Stabiliser Masterbatch (for export with U.V. Stabiliser): 18 MT	Antifibrillant	in the export product
	Relevant	6.75 MT (1.10 Kg/Kg content
	Masterbatch White	in the export product
	Relevant	4.048 MT (1.10 Kg/Kg content
	Masterbatch Colour	in the export product
	Relevant	7.200 MT (1.10 Kg/Kg content
	Masterbatch	in the export product
	Conductive Black	
	LLDPE (fir liner)	110 MT (1.05 Kg/Kg content in
		the export product
	U.V. Stabilizer	18 MT (2% of the Resin content
	Masterbatch	in Export product.
	(containing not more	
	than 20% U.V.	
	Stabilizer) where	
	Export product	
	contains U.V.	
	Stabilizer	

\*\*\*\*\*